

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1150
TO BE ANSWERED ON 21ST JULY, 2017**

SALE OF SYNTHETIC AND ADULTERATED MILK AND DAIRY PRODUCTS

1150. SHRI R. GOPALAKRISHNAN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there is a rampant increase in the sale of synthetic, adulterated milk and dairy products in the country;
- (b) if so, the details thereof and the reasons for continuation of such malpractice;
- (c) whether the Government has taken any steps to curb such malpractice; and
- (d) if so, the details thereof and if not, the reasons therefor?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI FAGGAN SINGH KULASTE)**

(a) & (b): Cases of adulteration in milk and dairy products have been brought into the notice of the Food Safety and Standards Authority of India (FSSAI). As per the information made available by State/UT Governments to FSSAI, number of samples of milk and dairy products analysed, found not conforming to the prescribed standards and action taken during the year 2016-17, is as under:

Name of Food Item	No. of Samples Analysed	No. of samples found to be non-conforming	No. of Prosecution Launched	No. of cases of Conviction/ Penalties
Milk	2123	466	414	68/112
Dairy Products	2810	679	422	89/109

(c) & (d): The implementation and enforcement of Food Safety and Standards Act, 2006 primarily rests with the State/ UT Governments. Regular surveillance, monitoring, inspection and random sampling of food products is undertaken by the officials of Food Safety Departments of the respective States/UTs to check compliance of the standards laid down under Food Safety and Standards Act, 2006, and the rules and regulations thereunder. In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the Food Safety and Standards Act, 2006.

FSSAI takes up the issue of enforcement of the provisions of the Act and the rules and regulations thereunder with the State/UT authorities, through communications and interactions during the meetings of the Central Advisory Committee, inter alia, comprising the Commissioners of Food Safety of all States and UTs. FSSAI is also taking comprehensive steps for consumer awareness generation and redressal of consumer complaints and to achieve this goal FSSAI recently launched many consumer contact media i.e. SMS, WhatsApp, twitter, FSSAI App, Toll-Free No. 1800112100, FSSAI Facebook Page, and Food Safety Connect. The website and Facebook page of FSSAI contain information on methods for checking adulteration at home. Documentary films on detecting the adulteration in milk & milk products, pepper & pulses etc. have been developed and are available on YouTube. These videos are shown during various campaigns and events. Booklets on adulteration and common methods for its detection in milk and milk products, Oils & Fats, Sweetening Agents, Food Grains & their products, Pulses, Spices, Salt, Tea, Coffee, etc. both at home as well as laboratory, etc. are also available on FSSAI's website.